ITEM NO.301 (PART HEARD) COURT NO.1

SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1808/2020

KALYANI TRANSCO

APPELLANT(S)

VERSUS

M/S BHUSHAN POWER AND STEEL LTD. & ORS.

RESPONDENT(S)

(IA No. 160529/2022 - CLARIFICATION/DIRECTION

IA No. 1909/2021 - EARLY HEARING APPLICATION

IA No. 115750/2020 - EARLY HEARING APPLICATION

IA No. 48179/2022 - EARLY HEARING APPLICATION

IA No. 94590/2020 - EARLY HEARING APPLICATION

IA No. 71109/2021 - EARLY HEARING APPLICATION

IA No. 58416/2021 - EARLY HEARING APPLICATION

IA No. 26335/2021 - EARLY HEARING APPLICATION

IA No. 8922/2021 - EARLY HEARING APPLICATION

IA No. 71110/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 58417/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 35547/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT, IA No. 109279/2020 - INTERVENTION/IMPLEADMENT

IA No. 41762/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 35545/2020 - STAY APPLICATION

WITH

C.A. No. 2192-2193/2020 (XVII)

IA No. 66571/2022 - APPLICATION FOR PERMISSION

IA No. 98011/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 54419/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94561/2020 - EARLY HEARING APPLICATION

IA No. 35003/2020 - EX-PARTE STAY

IA No. 34999/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 39037/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 35002/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 35042/2021 - STAY APPLICATION

C.A. No. 2225/2020 (XVII)

IA No. 127575/2022 - CLARIFICATION/DIRECTION

IA No. 47731/2020 - EX-PARTE STAY

IA No. 84470/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 46583/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 166408/2021 - WITHDRAWAL OF CASE / APPLICATION

C.A. No. 3020/2020 (XVII)

IA No. 103824/2020 - EARLY HEARING APPLICATION

IA No. 84642/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

C.A. No. 6390/2021 (XVII)

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 136440/2021, IA No. 136440/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date: 11-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

In CA.2225/20 Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Balbir Singh, Sr. Adv. Mr. Ashish Jacob Mathew, Adv. Mr. Mayank Kshirsagar, AOR

In CA.2192-93/20 Mr. Dhruv Mehta, Sr. Adv.

Ms. Ranjeeta Rohatgi, AOR Ms. Shrika Gautam, Adv. Mr. Yuvraj Kashyap, Adv. Ms. Meenakshi Roy, Adv.

In CA No.1808/20

M/s. Law Associates, AOR

In CA No.6390/21 Mr. Manu Beri, Adv.

Mr. Varun Varma, Adv. Ms. Kudrat Mann, Adv. Ms. Urvi Mittal, Adv. Mr. Upmanyu Tewari, AOR

In CA.3020/20 Mr. Arjun Asthana, Adv.

Mr. Arup Banerjee, AOR Mr. Sidhartha Sharma, Adv.

Mr. Rishav Dutt, Adv. Mr. Nachiket Chawla, Adv. Ms. Shubhangi Gupta, Adv. Mr. Aditya Mishra, Adv.

For Respondent(s):

R2 in CA.1808/20, R3 IN CA.2225/20, R3 IN CA.2192-93/20 & R2 IN CA.3020/20

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Mr. Vivek Shetty, Adv.

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For M/s. Karanjawala & Co.

R6 IN CA.2192-93/20

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Mr. Sudarshan Lamba, AOR

R7 in CA.1808/20 & R7 in CA.2192-93/20

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Mr. Sourav Roy, Adv.

Mr. Arkaj Kumar, Adv.

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Arvind Kumar Sharma, Adv.

Mr. Mukesh Kumar Maroria, AOR

R3 in CA.1808, R2 in CA.2225, R.1,4 & 8 IN CA.2192-93/20

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Mr. Uday Khare, Adv.

Ms. Aishwarya Gupta, Adv.

Ms. Isha Malik, Adv.

Mr. Anchit Jasuja, Adv.

Mr. Bhuvan Kapur, Adv.

Mr. Aman Mehta, Adv.

M/S. Cyril Amarchand Mangaldas, AOR

Mr. Soayib Qureshi, AOR

Mr. Soumya Dutta, AOR

R1 IN CA.1808/20, R.1 & 4 IN CA.2225/20,

R.2 & 5 IN CA.2192-93/20, R1 in 3020/20 & R1 in CA.6390/21

Mr. Navin Pahwa, Sr. Adv.

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Mr. Anoop Rawat, Adv.

Mr. Vaijayant Paliwal, Adv.

Ms. Charu Bansal, Adv.

Ms. Kirti Gupta, Adv.

Mr. S. S. Shroff, AOR

For Impleader in CA.1808/20

Dr. Vinod Kumar Tewari, AOR

Mr. Pramod Tiwari, Adv.

Mr. Vivek Tiwari, Adv.

Ms. Priyanka Dubey, Adv.

Mr. Jitesh Sharma, Adv.

Mr. Amit Bhardwaj, Adv.

Mr. Piyush Sardana, Adv.

Mr. Jagadish Kumar Jha, Adv.

Mr. Amit Kumar Pandey, Adv.

UPON hearing the counsel, the Court made the following O R D E R

- 1. Heard learned counsel for the parties.
- 2. Arguments concluded.
- 3. Judgment reserved.
- 4. Parties are at liberty to file their written submissions within one week from today.

(POOJA SHARMA) AR-CUM-PS (ANJU KAPOOR) ASSISTANT REGISTRAR